

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB).No. 347/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>st</sup> July, 2017, 10.30 A.M**

Name of the Company		Henkel Adhesives Technologies India Pvt.Ltd -Versus- Ess Dee Aluminum Ltd.	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. URMILA CHAKRABORTY, Adv.

2. SHYANTEE DATTA, Adv.

For the  
Corporate  
Debtor

  
21.07.17

1. Rahul Anand,  
Adv.

Henkel Ess Dee,  
Petitioner.

Rahul Anand  
21/7/17

**ORDER**

Ld. Counsels for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor informed that she needs time to file reply. Time is allowed. Time has already been granted.

Again 2 days time is granted for filing reply. Reply may be filed by 24/07/2017 and rejoinder, if any, may be filed by 27/07/2017.

List the matter on 28/07/2017. No further adjournment shall be granted.

Sd.  
(Vijai Pratap Singh)  
Member (J)